

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 28/RP/2023

- Subject : Petition for review of the order dated 22.6.2023 in the Petition No. 257/GT/2020 (revision of tariff of Rangit Power Station (60 MW) for the period 2014-19, after truing up exercise and determination of Tariff for the period 2019-24).
- Petitioner : NHPC Limited
- Respondents : WBSEDCL and 5 others
- Date of Hearing : **29.11.2023**
- Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Venkatesh, Advocate, NHPC
Shri Anant Singh Ubeja, Advocate, NHPC
Ms. Nehal Jain, Advocate, NHPC
Shri Mohd. Faruque, NHPC

Record of Proceedings

During the hearing, the learned counsel for the Review Petitioner, submitted that the present petition has been filed to review the order dated 22.6.2023 in Petition No. 257/GT/2020 on account of:

- (a) Application of an incorrect methodology for calculating the gross value of the asset being de-capitalised for 'assumed deletion' for the control period of FY 2014-19 and for FY 2019-24.
 - (b) Disallowing claim for certain additional capital expenditure during 2019-24 period.
 - (c) Not considered the impact of wage revision of 2018-19 for calculation of additional O&M expenses for the period 2019-24.
2. None appeared for the Respondents, despite notice.
3. The Commission after hearing the parties, directed as under:
- (a) Admit the review petition and issue notice to the Respondents.
 - (b) Review Petitioner shall file an additional affidavit to confirm that the amounts indicated under the column of 'assumed deletions' in Petition No. 257/GT/2020 are gross value of the assets being de-capitalized, on or before **15.12.2023**, after serving copy to the Respondents



(c) The Respondents are permitted to file their replies, on or before **19.1.2024**, after serving a copy to the Review Petitioner, who may file its rejoinder by **16.2.2024**. Pleadings shall be completed by the parties by the due date mentioned.

4. The matter shall be listed for hearing on **28.2.2024**.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

